

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI.
* * * *

Date of Decision: 30.07.92.

OA 1132/92

J.R. SACHDEVA

... APPLICANT.

vs.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

THE HON'BLE SHRI J.P. SHARMA, MEMBER (J).

For the Applicant ... SHRI J.K. BALI.

For the Respondents ... Shri D.S. Mahendru,
proxy counsel for
Shri P.S. Mahendru.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporters or not ?

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE SHRI J.P. SHARMA, MEMBER (J)).

The applicant is still serving in the Northern Railway as Senior Engineer/DOE, Head Quarters Office, Baroda House, New Delhi. The grievance of the applicant is that he submitted his TA bills for performing official duties in connection with the affairs of the Railways for the month of September, 1990 in the month of October, 1990. Inspite of bills given in the office of DRM, Northern Railway, Firozepur, the same has not been paid which in normal course should have been paid with the salary of the month of October.

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(3)

1990. The grievance of the applicant, therefore, is that he has been unnecessarily harrassed on account of administrative lapse and effective control by the respondent No.2 over its staff and concerned authorities dealing with the said matter. The notice was issued to the respondents and proxy counsel Shri D.S. Mahendru appears for Shri P.S. Mahendru on the side of the Railways. The learned counsel for the applicant stated that since filing of this application the amount has been paid by the respondents on 31.5.92. He, therefore, requested for payment for interest as well as the cost that applicant has incurred in pursuing this small matter by filing before this Tribunal.

I have considered the matter, the application is disposed of finally at the admission stage itself with a direction to the respondents that respondents shall consider the matter for grant of interest to the applicant if there is administrative lapse on the part of the respondents.

Regarding the cost claimed by the applicant though the learned counsel for the respondents insisted to file reply but there is no need to file any reply, so the case remains un-contested and the cost cannot be allowed.



The application, therefore, has become
infructuous and is disposed of accordingly.

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(J.P. SHARMA)
MEMBER (J)
30.07.92.